

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:40
ANSWERED ON:06.08.2013
REVIEW OF AFSPA
Das Gupta Shri Gurudas;Meinya Dr. Thokchom

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether some State Governments have sought to repeal or withdraw the Armed Forces Special Powers Act (AFSPA), 1958;
- (b) if so, the details thereof and the reaction of the Union Government thereto;
- (c) whether the Supreme Court has appointed any Commission to review the said Act;
- (d) if so, whether the said Commission has submitted its report; and
- (e) if so, the details thereof and the follow up action taken by the Union Government in the regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO. 40 FOR 6.8.2013.

(a) to (e): Only the State of Nagaland has made a request in working for denotification of the Disturbed Area. Keeping the internal security imperatives in mind, the request could not be acceded to. The Supreme Court appointed a Committee to look into the matter of Extra Judicial Killings in the State of Manipur. The Committee in its findings, inter alia, made some observations on AFSPA. On Security matters, Government of Manipur carefully evaluates the situation before taking any decision.